N O T I C E

In continuation of earlier notices dated 31.03.2022 and 25.04.2022.

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that the Hon'ble Shri Justice Riyaz I. Chagla has, in continuation of earlier notices dated 31.03.2022 and 25.04.2022, issued the following direction :-

That the time to comply with office objections in all the Commercial Suits pertaining to His Lordship's assignment, which are lodged on or before 31.12.2021 and which are still pending under office objections, is further extended up to and including 10.06.2022, as a last chance, failing which the same shall stand rejected under Rule 986 of High Court (Original Side) Rules, 1980 for non-removal of office objections, without further reference to this Court.

Dated this 6th May, 2022

By Order,

Sd/-

(Sachin B. Bhansali)
Prothonotary and Sr. Master
High Court (O.S.), Bombay